

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.371/MP/2024**

- Subject : Petition under Section 79 of the Electricity Act read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of connectivity for 300 MW to the Petitioner herein at Davangere District in the State of Karnataka.
- Petitioner : Jade Hybren Private Limited (JHPL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Date of Hearing : **28.4.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Nitish Gupta, Advocate, JHPL  
Shri Nipun Sharma, Advocate, JHPL  
Shri Deepak Thakur, Advocate, JHPL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Pallavi Saigal, Advocate, CTUIL  
Shri Rishabh Saxena, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Ms. Kavya Bhardwaj, CTUIL

**Record of Proceedings**

Keeping in view that the issue involved in the present case is similar to that in Petition Nos. 272/MP/2024 and 273/MP/2024, the Commission found it appropriate to take up the present matter along with the said cases.

2. Learned counsel for the Petitioner requested three weeks' time to file a rejoinder in the matter. Learned counsel further added that pursuant to the direction of the Commission vide Record of Proceedings for hearing dated 16.1.2025, the Petitioner has also impleaded SECI as a party to the present case.

3. Learned counsel for the Respondent, CTUIL, submitted that vide Record of Proceedings for hearing dated 16.1.2025, SECI was also directed to file its views on the impact on wind power developers, if any, pursuant to the re-classification of a portion of the Davangere region as No WTG Zone by NIWE. While SECI has not yet

filed its views in the present matter, it has filed its affidavit in Petition No.272/MP/2024 and Anr.

4. Considering the above, the Commission also permitted the Petitioner to file its rejoinder within three weeks. The Commission also directed the Respondent, SECI and the Petitioner to furnish its views on the query as raised vide Record of Proceedings for hearing dated 16.1.2025 in the present case also within three weeks.

5. The Petition will be listed for the hearing along with Petition Nos. 272/MP/2024 and 273/MP/2024 on **17.7.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**